

16.03 hrs.

APPROPRIATION (NO.3) BILL, 1985*

THE MINISTER OF FINANCE AND COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85.

The motion was adopted.

SHRI VISHWANATH PRATAP SINGH : I introduce† the Bill.

I beg to move† :

“That the Bill to outhorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85 be taken into consideration.”

MR. CHAIRMAN : The question is :

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85 be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN : The House will now take up clause by clause consideration of the Bill.

The question is :

“That Clauses 2, 3 and the Schedule stand part of the Bill.”

The motion was adopted.

Clause 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VISHWANATH PRATAP SINGH : Sir, I beg to move :

“That the Bill be passed.”

SHRI S. M. BHATTAM (Visakhapatnam) : The hon. Minister was good enough to make some announcements of certain concessions. I would like to raise the issue of public sector undertakings, particularly of Visakhapatnam. It is a huge public sector undertaking whose outlay is to the tune of Rs. 8,300 crores.

MR. CHAIRMAN : You have not given any notice.

SHRI S. M. BHATTAM : At the stage of the Appropriation Bill, we can make submissions.

MR. CHAIRMAN : Please refer to Rule 218(6) of the Rules of Procedure and Conduct of Business of Lok Sabha.

SHRI S. M. BHATTAM : At the final stage, we can discuss. Rs. 8,300 crores are given...

MR. CHAIRMAN : Please go through the rules.

SHRI S. M. BHATTAM : At the Appropriation Bill stage, we can participate in the discussion and make final observation in the matter.

MR. CHAIRMAN : Have you given notice ?

SARI S. M. BHATTAM : Notice is not necessary.

MR. CHAIRMAN : Unless you give notice, how can I call you to speak ? You must give notice. Then if I call you, you can speak. I would just invite your attention to Rule 218(6) of the Rules of Procedure and Conduct of Business of Lok Sabha.

SARI S. M. BHATTAM : You have to allow me to participate in the discussion at this stage. This is my legitimate demand.

MR. CHAIRMAN : You must give prior intimation. So far as the Appropriation Bill is concerned, there is a specific rule. Please go through it.

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†Introduced/moved with the recommendation of the President.

SHRI S. M. BHATTAM : I do not know it.

MR. CHAIRMAN : The question is :

“That the Bill be passed.”

The motion was adopted.

APPROPRIATION (VOTE ON ACCOUNT) BILL, 1985*

THE MINISTER OF FINANCE AND COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH) : Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1985-86.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year, 1985-86.”

The motion was adopted.

SHRI VISHWANATH PRATAP SINGH : Sir, I introduced† the Bill. Sir, I beg to move† :

“That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1985-86, be taken into consideration.”

MR. CHAIRMAN : The question is :

“That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1985-86, be taken into consideration.”

The motion was adopted.

SHRI S. M. BHATTAM : Sir, at this stage I may be allowed to speak. I have given in writing.

MR. CHAIRMAN : I have invited your attention to the rule. The rule is rule of the House, and unless the rule is amended, I cannot help. I cannot break the rule.

The House will now take up clause by clause consideration of the Bill. . . .

SHRI H. M. PATEL (Sabarkantha) : Although you draw our attention to the rule. I wish to point out that it has always been the practice of the Speaker to permit any observations on Appropriation Bill, whether there is notice or not. It is a discretion that is exercised, and the discretion is always exercised in favour of giving permission rather than otherwise.

MR. CHAIRMAN : Unless the House agrees, the rule cannot be suspended. Only if the whole House agrees, any rule can be suspended. If the House agrees, I can do it. Anyway, I will allow the hon. Member to seek clarification at the time of Third Reading.

The question is :

“That Clauses 2 to 4 and the Schedule stand part of the Bill.”

The motion was adopted.

Clauses 2 to 4 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VISHWANATH PRATAP SINGH : Sir, I beg to move :

“That the Bill be passed.”

MR. CHAIRMAN : Motion moved :

“That the Bill be passed.”

Mr. Bhattam.

SHRI S. M. BHATTAM : I was on the point that the public sector undertakings are being given a very raw deal. I have been particularly referring to the Visakhapatnam Steel Plant. This year a provision of only Rs. 215 crores has been made as against Rs. 650 crores given last year. As against the total estimated cost of about Rs. 8,300 crores, this year only

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